

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6580

ANSWERED ON:06.05.2015

WAQF PROPERTIES

Ajmal Maulana Badruddin;Reddy Shri Ch. Malla

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the revenue earnings of each waqf board and the estimated revenue loss due to illegal occupations of waqf properties during each of the last three years and the current year, State/UT-wise;
- (b) the action taken by the Government against those encroaching upon and illegally occupying the waqf lands along with steps taken to check the said illegal encroachment;
- (c) whether a large number of cases regarding disputed waqf properties are pending in various States of the country; and
- (d) if so, the details thereof, State-wise and the steps taken to settle the disputes expeditiously?

Answer

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI)

(a)to(d): According to Section 32(1) of the Waqf Act, 1995, the general superintendence of all auqaf in a State shall vest in the Board established by the State/UT Government and it shall be the duty of the Board so to exercise its power under this Act as to ensure the auqaf under its superintendence are properly maintained, controlled and administered and the income thereof is duly applied to the objects and for the purposes for which such auqaf were created and intended. As such, the details of their earning or revenue loss are not maintained by the Central Government. Also Section 54 of the Waqf Act, 1995 provides for removal of encroachment from waqf properties by the State/UT Waqf Boards with the help of their State/UT Governments. Accordingly, no such records of disputed properties are maintained by the Central Government.